

**In the National Company Law Tribunal, Jaipur**

**Item No. 110**

**CP No. (IB)-74/7/JPR/2019**

**UNDER SECTION 7 OF IBC, 2016**

**In the matter of:**

**Anand Kumar Gupta**

.....Applicant/Petitioners

**VS.**

**Adelson Pharma Pvt. Ltd.**

.....Respondent

**Order delivered on 31.05.2019**

**CORAM**

**DR. DEEPTI MUKESH,  
HON'BLE MEMBER (JUDICIAL)**

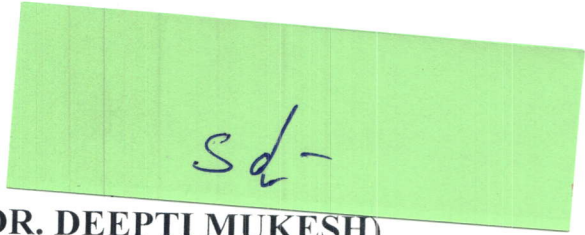
For Petitioner (s) : Nitesh Shivastava, Adv.

Mudit Manohar, Adv.

For Respondent(s) : Akanksha Noval, Adv.

**ORDER**

Learned proxy counsel Ms. Akanksha Noval instructed by Mr. Sushil Daga, states that reply could not be filed, since there are some documents which are in Hindi and for translation it was delayed. At least Vakalatnama should have been filed. As a last chance vakalatnama be filed by tomorrow and reply within five days with a copy in advance to the other side even if the translation from Hindi is not available. Rejoinder within one week thereafter. Post the matter on 04.07.2019.

  
**(DR. DEEPTI MUKESH)  
MEMBER (JUDICIAL)**